

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, CHENNAI HELD ON 20/11/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/304/ (IB)/2017
NAME OF THE PETITIONER(S) : SYNERGY PUNCHING PVT LTD
NAME OF THE RESPONDENT(S) : EASUN REYOLLE LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

V. BALASUBRAMANIAN
Counsel for petitioner
20.11.2017

K. RAVIENDRAN

Respondent

H. Ramaswamy

ORDER

Counsel representing both the parties are present. Counsel for respondent/corporate debtor submitted that an IRP was appointed in TCP 4/IB/CB/2017 by the Single Bench wherein the respondent in the TCP and in the instant case is one and the same. Copy of the order is placed and perused the same. As seen in the copy of the said order, proceedings for insolvency have been initiated and moratorium is also declared. The petitioner is directed to approach the IRP and submit their claim before him. In view of the above, the matter stands closed.

— Sel —
K Anantha Padmanabha Swamy
Member (Judicial)

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